

**HIGH COURT OF JUDICATURE FOR RAJASTHAN
JODHPUR**

D.B. Habeas Corpus Petition No. 314/2022

Dinesh Chaudhary

----Petitioner

Versus

State of Rajasthan & Ors.

----Respondent

For Petitioner(s) : Mr. Yogendra Singh Charan
For Respondent(s) : Mr. M.A. Siddiqui, GA-cum-AAG
Mr. Prahlad Singh Udawat, ASI PS
Siriyaari, Pali

**HON'BLE MR. JUSTICE SANDEEP MEHTA
HON'BLE MR. JUSTICE KULDEEP MATHUR**

Order

18/11/2022

Heard. Perused the material available on record.

Perusal of the case diary indicates that the corpus Mst 'M' was examined during the course of MPR No.49/2022, PS Siriyaari, Pali. She stated that though she was married to Ashok Kumar but she did not like him. She came into touch with the petitioner over instagram. She went away with the petitioner on 27.09.2022. Both went to Desuri and prepared the marriage affidavit. Then they went to Gujarat. They kept on roaming around Gujarat for a few days. Thereafter, she was brought back by the police and her maternal relatives and expressed a desire of going with her mother.

Learned counsel representing the petitioner submits that the statement of the girl to the extent she has expressed a desire to live with her mother was recorded under threat, coercion and duress.

In view of the facts noted above, we hereby direct that the petitioner shall deposit per-emptory cost to the tune of Rs.50,000/- with the Registrar (Judicial), Rajasthan High Court, Jodhpur within a period of five days from today and provide copy of the receipt to learned AAG who shall in turn instruct the SHO concerned to present the corpus in this Court on the next date of hearing. In case, the per-emptory cost is deposited, the corpus shall be produced in the court on 02.12.2022.

List on 02.12.2022.

(KULDEEP MATHUR),J

(SANDEEP MEHTA),J

16-Sudhir Asopa/-



सत्यमेव जयते